

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 106

CP (IB) No. 349/Chd/Chd/2022

IN THE MATTER OF:

Indian Bank

...Petitioner

Vs.

Salil Bindra

...Respondent

Under Section: 95(1), IBC 2016

Order delivered on 01.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner: Mr. Abhishek Singla, Advocate
For the Respondent: Mr. V.K. Sachdeva, Advocate

ORDER

A date is requested by Ld. Counsel for the Petitioner for filing the response against the reply/objections of the Respondent. Let the same be filed within one week with a copy in advance to the counsel opposite. Last opportunity is granted.

List on 02.07.2024.

Sd/-

Sd/-

(L. N. GUPTA)
MEMBER (T)

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti